

Expansion of Ayurvedic Education

*141. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal for the expansion of ayurvedic education in the country during the Eighth Plan;

(b) if so, the number of ayurvedic medical colleges that have been set up by State Governments and Central Government at different places in the country so far; and

(c) the steps taken to set up more such institutions in the State and Central sector?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Expansion and Development of ayurvedic education is the concern of State Governments. However, in the Eighth Plan, there is a proposal for a Centrally assisted scheme for development of Colleges of Indian Systems of Medicine and Homoeopathy to achieve good standards of education.

(b) 44 Colleges have been set up by different State Governments and a National Institute of Ayurveda at Jaipur has been set up by the Central Government.

(c) The Union Government do not have any proposal to set up more such institutions. Information about setting up any more such institutions by State Governments during the Eighth Plan is not available.

[Translation]

Illegal Transaction of DDA Land in Delhi

1336. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some property dealers under various assumed names have indulged in illegal transactions of DDA land in Delhi, particularly in East Delhi and amassed black money during the last three years; and

(b) if so, the details of steps taken or proposed in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). DDA has reported that some cases of illegal transactions of its land have come to its notice. Legal action has been taken against the offenders. Administrative action has also been against the DDA staff found guilty of negligence and connivance.

[English]

Safety in Open Cast Coal Mines

1337. SHRI HARADHAN ROY: Will the Minister of LABOUR be pleased to state:

(a) whether the statutory provisions for safety in the open cast coal mines are adequate; and

(b) if not, whether Government propose to modify the statutes suitably for safe operation of the open cast coal mines?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Provisions for safety, health and welfare of workers employed in mines including open cast mines are contained in the Mines Act, 1952 and the rules and the regulations framed thereunder. These are reviewed from time to time by the Ministry of Labour. Guidelines, wherever called for, are also issued by the Director General of Mines Safety. The Management of mines are required to comply with these provisions.

The 7th Conference in Safety in Mines held on the 19th and the 20th December,